



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATION.

The 4th June 1942.

No. 1765-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Collective Fines Ordinance, 1942 (Ordinance No. XX of 1942), shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,

E. R. WOOD,

Chief Secretary to Government.

Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land described below required for Agricultural Seed Farm :—

SCHEDULE.

District—Koraput.

Taluk—Jeypore.

Village—Khudiguda.

Description of land, wet or dry, inam or poramboke, with survey or paimash No.—Zamindari wet, S. Nos. 1—1, 1—2 and 1—3.

Name of owner—Maharaja of Jeypore.

Name of occupiers—

(1) B. Apparao of Borigumma.

(2) Nilakantha Behera of Borigumma.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 4th June 1942.

No. 1345—La-42-R.—In exercise of the powers conferred by section 17(b) (ii) of the Madras Survey and Boundaries Act (Madras

Boundaries of the land required to be taken up—

North—Estate tank embankment, Subdivision Nos. 1 and 3, Nilakantha Behera's land and embankment of Estate tank.

East—Subdivision No. 3, Dullaguda land of Borojo Naiko of Borigumma,

South—Subdivision No. 2, Nilakantha Behera's land,

West—Jeypore-N o w r a n g a p u r P. W. D. road, Subdivision No. 1.

Approximate extent to be taken up—9.30 acres.

The 4th June 1942.

No. 1346—La-42-R.—In exercise of the powers conferred by section 17(b)(ii) of the Madras Survey and Boundaries Act (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act, of the land described below required for Agricultural Seed Farm :—

SCHEDULE.

District—Koraput.

Taluk—Jeypore.

Village—Dullaguda

Description of land, wet or dry, inam or poramboke, with survey or paimash
No.—Inam wet, S. No. 1.

Name of owner or occupier—Maharajah of Jeypore—Owner, Borojo Naiko of Borigumma—Occupier, Bighnorajo Singh Lal or his legal heir and T. V. V. Narasimham of Jeypore—Inamdars.

Boundaries of the land required to be taken up—

North—Borojo Naik's land,

East—Dullaguda Naik's land in possession of Mohan Tripathy,

South—Bhikari Dalal's land and Dullaguda Naik's land in possession of Mohan Tripathy,

West—Land of Nilakantha Behera of Borigumma.

Approximate extent to be taken up—6.30 acres.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATION.

The 6th June 1942.

No. 1736-L.S.-G.—In pursuance of clause (b) of rule 1 of Schedule V to the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), as subsequently amended, the Governor of Orissa is pleased to determine finally that the election expenses payable by the District Board, Ganjam, shall be Rs. 202-3-0 (Rupees two hundred two and annas three) for the year 1941-42.

By order of the Governor,

S. DAS,

Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 1st June 1942.

No. 1284-E.—In exercise of the powers conferred by sub-section (3) of section 1 of the Opium (Orissa Amendment) Act, 1939 (Orissa Act II of 1939), the Governor of Orissa is pleased to direct that the said Act shall come into force in the districts of Cuttack, Puri, Sambalpur, Ganjam and Koraput, with effect from the 1st June 1942.

By order of the Governor,

S. DAS,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATION.

The 3rd June 1942.

No. 1683—XXII-1/42-R.—In supersession of this office notification No. 5310—XXII-9/41-R., dated the 11th December 1941, published at page 587 of the *Orissa Gazette*, dated the 19th December 1941, the following days are declared to be observed as local holidays during the year 1942:—

- (1) Pongal (Makar Sankranti)—13th January 1942, Tuesday (For South Orissa only).
- (2) Rath Jatra—15th July 1942, Wednesday (For Puri district only).

B. PATNAIK,

Secy. to the Revenue Commissioner, Orissa.

LAW DEPARTMENT.

NOTIFICATIONS.

The 4th June 1942.

No. 1893-L.—The following Regulation, made by the Governor of Orissa under sub-section (2) of section 92 of the Government of India Act, 1935, and assented to by the Governor-General on the 22nd May 1942, is hereby published for general information :—

ORISSA REGULATION No. I OF 1942.

THE INDIAN POST OFFICE (ORISSA AMENDMENT) REGULATION, 1942.

A

REGULATION

TO AMEND THE INDIAN POST OFFICE ACT, 1898, IN ITS APPLICATION TO ALL THE PARTIALLY-EXCLUDED AREAS OF THE PROVINCE OF ORISSA.

WHEREAS it is expedient to amend the Indian Post Office Act, 1898, ^{VI of 1898.} in its application to all the partially-excluded areas of the Province of Orissa;

It is hereby enacted as follows:—

Short title and extent.

1. (1) This Regulation may be called the Indian Post Office (Orissa Amendment) Regulation, 1942.

(2) It extends to all the partially-excluded areas of the Province of Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially Excluded Areas) Order, 1936.

Amendment of section 7, Indian Post Office Act, 1898.

2. In section 7 of the Indian Post Office Act, 1898 (hereinafter referred to ^{VI of 1898.} as the said Act),—

(a) the proviso to sub-section (1) shall be omitted;

(b) for sub-section (2) the following shall be substituted, namely:—

“(2) Unless and until such notification as aforesaid is issued, the rates chargeable for the time being in the rest of British India shall be the rates chargeable in all the partially-excluded areas of the Province of Orissa.”

Repeal of the First Schedule, Indian Post Office Act, 1898.

3. The First Schedule to the said Act shall be omitted.

The 4th June 1942.

No. 1895-J.—It is hereby notified for general information that any person or public body desiring to submit an opinion on the Indian Penal Code (Amendment) Bill by Qazi Muhammad Ahmad Kazmi, M.L.A., published at page 31 of Part VI of the *Orissa Gazette*, dated the 22nd May 1942, should do so through the Provincial Government only. Any opinion on the Bill which

is submitted direct to the Central Legislative Assembly Department or any other Department of the Government of India will not be accepted.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

HOME DEPARTMENT.

NOTIFICATION.

The 9th June 1942.

No. 3273-Poll. (C).—In exercise of the powers conferred by sub-section (7) of section 7 of the Cinematograph Act, 1918 (II of 1918) His Excellency the Governor is pleased to direct that the films (news reels) entitled "War clouds in the East Indies" and "War in Pacific Serial No. 85-J" shall be deemed to be uncertified films in the whole of the Province of Orissa.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 10th June 1942.

No. 3404—S.39-42-R. (C).—Whereas the Collector appointed for the preparation of record-of-rights in respect of Jeypore estate in the district of Koraput has published the record-of-rights in respect of the following villages of the above estate on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him by section 167(2) of the Madras Estates Land Act, 1908 (Madras Act I of 1908), hereby declares that a record-of-rights has been finally published for every village mentioned below:—

Name of the estate.	Name of the village.	Date of publication.
Jaypore	Micaraballi	16th April 1942.
	Limiguda	17th April 1942.
	Bijapabli	
	Gaudoguda	
	Guntaguda	18th April 1942.
	Santaiput	
	Ganiput	19th April 1942.
	Boipariguda	20th April 1942.
	Appuduguda	
	Nandanmal	21st April 1942.
	Kharaguda	
	Bhaluguda	
	Basiniguda	22nd April 1942.
	Sindiguda	
	Laxmipur	23rd April 1942.
	Batriput	
	Kendupoda	24th April 1942.
	Kallar	25th April 1942.
	Rampur	26th April 1942.
	Gumma	27th April 1942.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.